

MR. CHAIRMAN: Please sit down, Mr. Mukerjee.

SHRI B. N. DATAR: What is there of cheating in this, Sir? I resent this insinuation.

MR. CHAIRMAN: Sit down, why do you bother about it.

श्री नवाब सिंह चौहान: जब इन लोगों को क्वासी पर्मिंट किया गया था तो क्या इनको यह वचन दिया गया था कि जब उनकी मीनियारिटी काउंट हो तो जितन समय उन्होंने क्वासी पर्मिंट की हैमियत में काम किया हो वह काल भी शामिल किया जाय ? अगर नहीं, तो क्यों नहीं ?

SHRI B. N. DATAR: May I request the hon. Member to read the rules in this respect?

श्री नवाब सिंह चौहान : रूल्स में उनको इसका अधिकार नहीं दिया गया है । क्या सरकार बतायेगी कि रूल्स में यह अधिकार क्यों नहीं दिया गया और वह काल क्यों नहीं इसमें शामिल किया गया ?

SHRI B. N. DATAR: So far as this is concerned, we follow the seniority rule and therefore they come below.

CREATION OF THE POST OF ADDITIONAL SOLICITOR-GENERAL

*374. SHRI AMOLAKH CHAND (ON BEHALF OF SHRI MAHABIR PRASAD): Will the Minister of Law be pleased to state:

(a) whether it is a fact that a new post of Additional Solicitor-General has recently been created; and

(b) if so, what are the emoluments of that post?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) Yes, Sir, a temporary post of Additional Solicitor General of India has been created for

a period of one year with effect from the 13th September 1957.

(b) The emoluments of the post are a retainer of Rs. 3,000 per month and an office allowance of Rs. 35 per month.

SHRI AMOLAKH CHAND: What are the requisite qualifications for this post?

SHRI A. K. SEN: The requisite qualification was a senior advocate of very great eminence.

श्री राम सहाय : क्या माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि यह पोस्ट क्राइट करने का कारण क्या था ?

SHRI A. K. SEN: The reasons were many. We had two State Law Officers, the Attorney-General and the Solicitor General. Three Courts started functioning from this year and our Senior Advocate, Mr. Porus Mehta resigned from his post. After that, the Attorney-General was busy all the time with his work as Chairman of the Law Commission. He had also to leave for The Hague to argue our case on Goa and it became impossible to carry on the work with the Solicitor-General alone. The Solicitor-General had also become absolutely overworked with advisory work and with court work. That is why sanction for this post was given.

SHRI AMOLAKH CHAND: Is this for one year or is it likely to be extended?

SHRI A. K. SEN: It will all depend upon the circumstances.

MR. CHAIRMAN: Question hour is over.

SHRI V. K. DHAGE: I wanted to ask some questions, Sir.

MR. CHAIRMAN: At 12 o'clock?

WRITTEN ANSWERS TO QUESTIONS

REPRESENTATION REGARDING THE POWER AND WORKING OF THE TERRITORIAL COUNCIL FOR HIMACHAL PRADESH

*375. SHRI MAHABIR PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from Himachal Pradesh regarding the power and the Working of the Territorial Council for that Territory;

(b) if the reply to part (a) above be in the affirmative, what action is being taken thereon; and

(c) whether Government have also received any such representations from Tripura and Manipur regarding the Territorial Councils for those Territories?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANTH): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

(a) Yes, copy of a resolution passed by the Himachal Pradesh Territorial Council on October 16, 1957, has been received. This resolution refers to:

(a) the exceptions and conditions imposed on the functions of the Council;

(b) the Council's power of superintendence and control over the Panchayats; and

(c) the association of the Council with the schemes of Second Five Year Plan.

Besides, two representations from private individuals have also been received.

(b) The provision regarding exceptions and conditions is an integral part of the scheme embodied in the Territorial Councils Act. The conditions which have been prescribed are

governed by essential administrative and financial considerations and are very limited in character. They should not in any way impede the working of the Territorial Council over the large field of responsibility that has been transferred to it. The Council's power of superintendence and control over the Panchayats has been so adjusted as to ensure that there is no unnecessary interference with the normal functioning of the village Panchayats. A large number of schemes included in the Second Five Year Plan of Himachal Pradesh have since been transferred to the Council.

(c) The Territorial Councils for Manipur and Tripura have also passed resolutions on this subject, copies of which have been received.

अन्डमान के लिए उ निर्वेशन योजना

*३८१. श्रीमती सावित्री निगम : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अन्डमान के लिये उपनिवेशन योजना के अधीन १९५७ में अब तक कितनी एकड़ भूमि साफ की गई ; और

(ख) गत छः मासों में वहाँ कितने नये परिवार बसाये गये ?

†[COLONISATION SCHEME FOR THE ANDAMANS

*381. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the acreage of land cleared under the Colonisation Scheme for the Andamans so far during 1957; and

(b) the number of new families settled there during the last six months?]

गृह-कार्य उपमन्त्री (श्रीमती बायलेट अल्वा) : (क) १५४० एकड़ :

(ख) २३३ परिवार ।